

OA-252/96

XXXX A.I.C.E.P.P.S.R.F

Shri. N. K. Lal..... Registrar

Nobody appears on behalf of the applicant. The defects pointed out in the Scrutiny Report must be removed by the applicant, fixing 1.2.96.

N.K.L
(N. K. Lal)
Registrar

Adclaimed to 5/2/96.

Adjourned to 12-2-96

12.2.96 Shri. M. L. Paswan..... Registrar Incharge.

Defects have not been removed. List on 29.2.96 for removing the defects.

Ch
(M. L. Paswan)
Registrar I/C

5/29.2.96 Shri. M. L. Paswan, Registrar Incharge.

Learned counsel for the applicant is absent. Defects have not been removed. Let 21.3.96 be fixed for removal of defects.

JL
(M. L. Paswan)
Registrar I/C

PKL

6/21.3.96

Shri. M. L. Paswan, Registrar Incharge.

.....
Learned Counsel for the applicant is present.

Defects have not been removed as yet. Put up on 15.4.96
for removal of defects by way of last chance.

PKL

(M. L. Paswan)
Registrar I/C

7/17.4.96

Shri. M. L. Paswan, Registrar Incharge.

.....
Defects have not yet been removed. Already

*may be listed
on 27.5.96
or on or before
or after
of hearing
on 27.5.96
Shri A. Srivastava
will file C
24/5/96*
sufficient time was given. In the circumstances, let this
case be put up before the Hon'ble Bench for further
direction, fixing 07.05.96.

PKL

(M. L. Paswan)
Registrar I/C

8./ 27.5.96. Counsel for the applicant : Shri A. Srivastava.

Heard. Objection regarding correct provision
of law mentioned in the office report and joint
applicant are found not be correct. Shri Srivastava
submits that defects regarding numbering of paras
verification will be removed during the course of
the day. Shri Srivastava further submits that the
agitation is not against the pay scale but revision
of pay as such the matter can be adjudicated by
single Member Bench. He is directed to have the
relief portion of the OA amended accordingly.
Amendments will be carried out by the applicant
counsel within a week. List this case on 4.6.96

/CBS/

N.K.V.
(N.K. Verma
Member (A)

OA - 252/96

9./ 4.6.96.

None for the applicant.

Let this case be adjourned for hearing on admission on 10.7.96.

may be listed
on 25.7.96
as per order
of adjournment
/CBS/

25/7/96

N. K. Verma

(N.K. Verma)

Member (A)

10./ 25.7.96. Counsel for the applicant : Shri Amit Srivastava.

Heard Shri Amit Srivastava, the learned counsel for the applicant. Admit. Issue notices to the respondents returnable within six weeks. List this case on 17.9.96 for hearing.

Notice issued
of Regd with A/D
on 5/8/96
16
/CBS/

N. K. Verma

(N.K. Verma)

Member (A)

11./ 17.9.96.

None for the applicant.

Shri Lalit Kishore, the counsel for the respondents.

Shri Lalit Kishore, the addl. standing counsel for the respondents prays for four weeks time to file reply. Four weeks time is allowed for filing reply. Rejoinder, if any, may be filed within one week thereafter. The matter may be listed on 5.11.96 before the Registrar for completion of pleadings.



/CBS/

(K.D. Saha)

Member (A)


(V.N. Mehrotra)

Vice-chairman

12/5.11.96

Sri. M. L. Paswan, Dy. Registrar

The learned counsel for the applicant is present.
W/s has not been filed as yet. Put up on 10.12.96
for filing the W/s on behalf of the respondents.

PKL

(M. L. Paswan)
Dy. Registrar

13/10.12.1996

The learned counsel for the applicant Mr.
Amit Srivastava is present. None for the respondents.
Put up on 27.1.1997 for filing W/s.

MPS.

(M.L.Paswan)
Registrar I/c

14/27.1.1997

None for the parties. W/s has not been
filed as yet. Put up on 11.3.1997 for filing
written statement as a last chance.

MPS.

(S.P.Sinha)
Dy.Registrar I/c

15/11.3.1997

None for the parties. W/s has not yet
been filed though sufficient time was given
therefore. In the circumstances, let it be
listed before the Hon'ble Bench for direction
on 8.4.1997.

MPS.

(S.P.Sinha)
Dy.Registrar I/c

None for the applicant.

16./ 8.4.97. - Shri J.N. Pandey, the learned Sr. Standing Counsel states that Shri Lalit Kishore, the learned Addl. Standing Counsel will be appearing on behalf of the respondents. He prays for four weeks further time to file W/S. Allowed. Rejoinder, if any, may be filed within two weeks thereafter. List it on 13.5.97 for admission.

V.N.M.(V.N. Mehrotra)
Vice-chairman

/CBS/

17/13.05.97

Shri P. Kumar, appearing on behalf of Shri Lalit Kishore, learned Addl. Standing Counsel, prays for four weeks time to file W/S. Allowed. Rejoinder may be filed within two weeks thereafter. List on 07.07.1997 for admission.

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

SKJ

18/07.07.97

Shri Lalit Kishore, the learned Addl. Standing Counsel for the respondents prays for four weeks further time to file W/S. Allowed. Rejoinder may be filed within two weeks thereafter. List on 14.08.1997 for admission.

SKJ

19/14-08.97

Shri Amit Srivastava, counsel for the applicant. The matter has already been admitted. Four weeks further time is allowed for filing W/S. Rejoinder may be filed within two weeks thereafter. List on 15.10.1997 for direction.

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

KJ

(Signature of V.N. V)
Vice-Chairman

20/12.

further time may be filed within two

far. For weeks say. Rejoinder, if any, thereafter.

List for direction on 17.12.1997.

SKJ

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

21./ 17.12.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 9.2.98 for direction.

/CBS/

V.N. Mehrotra
(V.N. Mehrotra)
Vice-chairman

22/09.02.98 None for the parties.

Shri Lalit Kishore, the learned ASC representing the respondents has not filed W/s so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 20.04.1998 for direction with the name of Shri L.Kishore, as the counsel for the respondents.

SKJ

R. Rangarajan
(R. Rangarajan)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

23.04.98. None for the ~~appx~~ parties.

W/S has not been filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 6.7.98 for direction.

V.N. Mehrotra
(V.N. Mehrotra)
Vice-chairman

24/06.07.98

None for the parties. W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, maybe filed within two weeks thereafter.

List on 08.09.1998 for direction.

L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE NAL
PATNA BENCH, PATNA

Order Sheet

Application No. 199 in.....

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

5 OA - 252/96

25./ 8.9.98. None for the parties. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within three weeks thereafter. List it on 3.12.98 for direction.

/CBS/

(L.R.K. Prasad)

Member (A)

(V.N. Mehrotra)

Vice-chairman

26./ 3.12.98. None for the parties. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 24.2.99 for direction.

/CBS/

(LAKSHMAN JHA)

MEMBER (J)

(L.R.K. PRASAD)

MEMBER

27./ 24.2.99. None for the parties. List it on 21.4.99 for direction.

/CBS/

(LAKSHMAN JHA)

(L.R.K. PRASAD)

MEMBER (A)

28/21.4.99

None for the parties. List it on 27.5.99 for direction as a last chance. If nobody appears the case ~~will~~ ^{and will} be dismissed for default.

AKJ

(LAKSHMAN JHA)

MEMBER-J

(L.R.K. PRASAD)

MEMBER-A

29

27.5.99 Shri Amit Srivastava..Counsel for the applicant
CM Shri V.K.M.Sinha.. Counsel for the respondents.

W.S. has not been filed. As it is an old case, let it be listed for hearing on 2.8.99. In the meanwhile, the respondents are permitted to file their W.S.

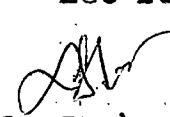

(Lakshman Jha)
Member (J)

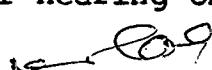

(L.R.K. Prasad)
Member (A)

30/2.8.99 None for the parties.

Let it be listed for hearing on 6.9.99

AKJ


(L. JHA)
MEMBER (J)

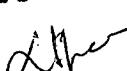

(L.R.K. PRASAD)
MEMBER (A)

31/6.9.1999

Shri Amit Srivastava, counsel for the applicant.

On the request of the learned counsel for the applicant, list it for hearing on 28.9.1999

MRS.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

32/28.9.99 Sh. A.Srivastava, counsel for the applicant.

On the request made by the counsel for the applicant, list it for hearing on 18.11.1999 .

AKJ


(L.JHA)
MEMBER(J)


(L.R.K. PRASAD)
MEMBER (A)

33/18.11.99

List it for hearing on 11.1.2000.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

34

11.1.2000

CM

List it on 22.2.2000 for hearing.

(L.HMIGLIANA)
Member (A)

(S.NARAYAN)
Vice-Chairman

35./ 22.2.2000.

None appears on account of advocates' strike. Let it be adjourned to 4.4.2000 for hearing.

/CBS.

(L.HMINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

36/04.04.2000 For want of time, the hearing is adjourned to 05.05.2000.

SKJ

(L.R.K.Prasad)/M&A

(S.Narayan)/V.C.

OA-252/96

37/5.5.2000 As D.B. of Court No.I is sitting at Ranchi, list it for hearing on 5.7.2000.

SKS

(L. Hmingliana)/M(A)

(L.Jha)/ M(J)

38/5.7.2000 Shri Amit Srivastava, counsel for the applicant. None for the respondents.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

List it for ex-parte hearing on 16.8.2000.

39/16.08.2000 Shri Amit Srivastava, counsel for the applicant. None for the respondents.

List it for ex-parte hearing on 15.9.2000.

SRK/

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

40/15.9.2000 None for the parties.

List it before the D.B. for hearing
on 9.10.2000.

MES.

(Lakshman Jha)
Member (J)

41/9.10.2000 One more time is given to the counsel for the applicant, failing which hearing will be done ex-parte. List it for hearing on 6.12.2000.

SKS

 (L. Hmingliana) /M(A)

 (L. Jha) /M(J)

42/6.12.2000 For want of time, list it for hearing on 7.2.2001.

MES.

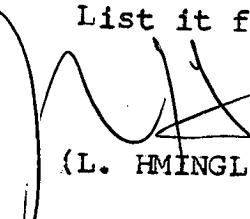
 (L.R.K. Prasad)
Member (A)

 (S. Narayan)
Vice-Chairman

43/7.2.2001 None for the applicant.

List it for hearing on 12.03.2001.

SRK/

 (L. HMINGLIANA) /M(A)

 (L. JHA) /M(J)

44/12.3.2001

None for the applicant.

For want of D.B., list it for hearing on 8.5.2001.

MES.

 (L. Hmingliana) /M(A)

45./ 8.5.2001.

For want of D.B., hearing is adjourned to 24.7.2001.

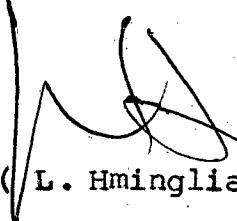
/CB6/

 (L.R.K. PRASAD) /M(A)

OA-252/96

46/24.7.2001 For want of D.B., list it on 3.9.2001
for hearing.

SKS


(L. Hmingliana) /M(A)

47/03.09.2001 : None for the applicant.
Shri V.M.K.Sinha, SSC for the respsn.
Let this matter be listed on 04.10.2001
for hearing.

skj

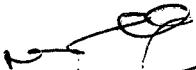

(L.R.K.Prasad) / (A)


(B.N.Singh Neelam) / V.C.

48

Shri V.M.K.Sinha, Counsel for the respondents.

The matter is of the year 1996. No-one
appears on behalf of the applicant even today, so
was the case on the previous occasions. By way
of last chance, be listed on 9.10.2001 for
hearing. Even on the next date if nobody appears
for the applicant, necessary orders shall be passed.


(L.R.K.Prasad)

M(A)

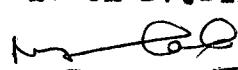

(B.N.Singh Neelam)

V.C.

49/09.10.2001 : Both sides lawyer are present.

The L/C for the applicant prays for a short
adjournment for filing rejoinder to the W/s. Allowed.
List it on 27.11.2001 for hearing.

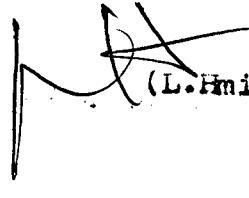
skj


(L.R.K.Prasad) / M(A)


(B.N.Singh Neelam) / V.C.

50/27.11.2001 : None for the parties.
List it on 21.01.2002 for hearing.

skj


(L.Hming liana)/M(A)

51/21.1.2002 For want of time, list it for hearing
on 22.2.2002.

MES.


(L.R.K. Prasad)/M(A)


(B.N. Singh Neelam)/V.C.

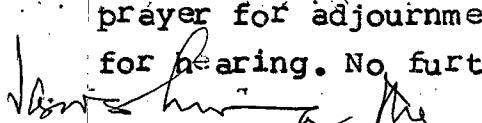
52/22.2.2002 For want of time, hearing is adjourned to
12.3.2002.

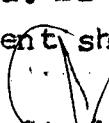
SKS


(Sarweshwar Jha)/M(A)

53/12.03.2002 : Mr. J.K.Karn, proxy-counsel for the applicant
prays for a short adjournment in the matter. Since
this is a 1996 matter, by way of last chance, the
prayer for adjournment is allowed. List it on 10.4.2002
for hearing. No further adjournment shall be given.

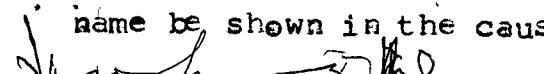
skj


(S.Jha)/M(A)


(B.N. Singh Neelam)/VC

54/10.4.2002 . . . The proxy counsel on behalf of the applicant has
submitted that since the conducting lawyer is not available
due to some urgent work, a short adjournment is given. On
his request, be listed for hearing on 23.5.2002. Shri V.M.F.
Sinha, the learned Sr.S.C. has no objection. However, his
name be shown in the cause list.

MES.


(Sarweshwar Jha)/M(A)


(B.N. Singh Neelam)/VC

OA-252/96

55/23.5.2002 For want of DB, be listed on 15.7.02
for hearing.

SKS


(Shyama Dogra)/M(J)

56/15.7.2002 For want of time, be listed for hearing
on 29.8.2002.

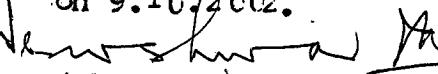
MES.

 (Sarweshwar Jha)/M(A)

 (B.N. Singh Neelam)/VC

57/29.8.2002 No one appears for the applicant. The other
side lawyer is present. Be listed for hearing
on 9.10.2002.

MES.

 (Sarweshwar Jha)/M(A)

 (B.N. Singh Neelam)/VC

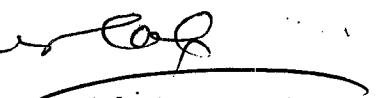
58./ 9.10.2002. Both sides are present. For want of D.B.,
be listed on 13.11.2002 for hearing.

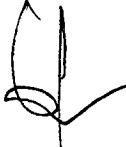
/CBS/

 (S. JHA)/M(A)

59./ 13.11.2002. For want of time, be listed on 9.1.2003
for hearing.

/CBS/

 (L.R.K. PRASAD)/M(A)

 (B.N. SINGH NEELAM)/VC

60/98.01.2003 : None for the parties.

Be listed on 07.02.2003 for hearing.

skj

 (B.N. Singh Neelam)/VC

61

OA 252/96

7.2.03

CM

None appears for the applicant. As submitted by the learned counsel for the respondents, W.S. has already been filed. The matter is of the year 1996. Perused the record. At several occasion, no care has been taken on behalf of the applicant. However, by way of last chance, be listed on 25.2.2003 for hearing. If no one appears on behalf of the applicant on the next date, necessary orders shall be passed keeping in mind that perhaps the applicant has lost interest in pursing the matter.


(L.R.K. Prasad) M/A


(B.N. Singh Neelam) V.C.

62/25.02.2003 : None for the applicant.

Mr. V.M.K. Sinha, ~~SSC~~ SSC for the respondents.

The matter called out repeatedly but no one appears on behalf of the applicant. Mr. V.M.K. Sinha, the 1d. SSC appears on behalf of the respondents.

By looking into the order-sheets it transpires that at several occasions none had appeared on behalf of the applicant. On 07.02.2003 even warning was given to the applicant to be present on the next date, but no-one has cared to appear on behalf of the applicant.

That being the position, this OA stands dismissed for default.

skj


(Sarweshwar Jha)
Member (A)


(B.N. Singh Neelam)
Vice-Chairman

63./ 23.8.2004. In view of today's order passed in MA 222 of 2003, this OA stands restored to its original file and number and is directed to be listed for ~~xxxx~~ final hearing on 4.10.2004.

S. Dogra
(S. DOGRA) M(J)

L.M. Goyal
(L.M. GOYAL)
V.C.

/CBS/

64/4.10.04

Shri A. Srivastava..for the applicant

None for the respondents-

Due to personal difficulty of the learned counsel for the applicant, list this case on 8.12.04 for hearing. No further adjournment shall be allowed.

S. Dogra
(M.Jha) M.A.

S. Dogra
(S. DOGRA) M.J.

65/8.12.2004

The 1st. counsel for the applicant is not present. Shri D. Choudhury appearing on behalf of the Sr. S.C. has also prayed for a short pass ^{other} for the reasons that the 1st. Sr. SC is busy in the Court. ~~xxxxxxxxxx~~

2. On perusal of the order of this Tribunal passed on the previous dates, we find that this OA was restored to its original position/number on 23.8.2004. The matter was adjourned on the subsequent date due to some personal difficulty of the ^{1st Counsel for} applicant. It had also been made clear that no further adjournment shall be allowed.

3. Keeping in view the fact that the 1st. counsel for the applicant is not present even today despite the said direction of the Tribunal, let the matter be placed under the "Warning" list on 14.12.2004.

S. Dogra
(S. DOGRA) M(J)

S. Jha
(S. Jha) /M(A)

srk/

O.A.No.: 252 of 1996

66/14.12.2004 : None for the applicant.

Shri Hare Ram Singh, ASC for the respondents.

Since the applicant or his counsel is not appearing in this case on various occasions as is evident from the ordersheet, therefore, the case was fixed under the heading "Warning" on 08.12.2004.

Therefore, taking into consideration that neither the applicant nor their counsel is present, ^{even today} we are left with no other option but to dismiss this OA for default.

Ordered accordingly. No costs. O.A. stands dismissed & disposed of accordingly.

(Mantreshwar Jha)
Member(A)

skj


(Shyama Dogra) 14.12.04
Member(J)